GOVERNMENT OF INDIA COAL **LOK SABHA**

UNSTARRED QUESTION NO:648 ANSWERED ON:08.07.2009 REFORMS IN COAL SECTOR Mahtah Shri Bhartruhari

Will the Minister of COAL be pleased to state:

- (a) whether the 'Expert Committee' constituted by the Government for Coal Sector Reforms has submitted its report;
- (b) if so, the details of the recommendations made and the follow-up action taken by the Government thereon; and
- (c) the benefits that are likely to accrue as a result thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATATION(SHRI SRIPRAKASH JAISWAL)

(a) & (b): Yes, Sir. The Expert Committee constituted by Ministry of Coal on Road Map for Coal Sector Reforms under the Chairmanship of Shri T.L. Sankar submitted Part-I of the Report in December 2005 and Part-II in September 2007.

Action taken or proposed to be taken on major recommendations are furnished below.

- Sl. Major Recommendations Action Taken /proposed to be
- 1 Augmenting domestic coal Government has allotted a number production to bridge the of new captive coal blocks, gap between demand and besides taking up a number of supply with emphasis on new coal projects under coal captive coal mining. PSUs to augment coal production to bridge the gap between demand and supply.
- 2 As coal shall remain An action Plan has been prepared India's primary source of to cover the balance coal commercial energy supply, a bearing area of 5438 sq. km 2 As time-bound plan to cover under regional exploration. It the entire country by is envisaged that an area of regional mapping in 15 2791 sq. km will be covered years should be prepared by during the XI Plan and the Geological Survey of India, balance there after. Central Mine Planning and Exploratory drilling capacity of Design Institute (CMPDIL) CMPDIL is being doubled. and Ministry of Coal (MOC).
- Coal India Limited (CIL) may be granted the status status. Besides this, 6 of its of Navratna company and the subsidiary companies (South subsidiaries of CIL may be Eastern Coalfields Ltd.; Western granted the status of Mini Coalfields Ltd.; Mahanadi Ratna companies in which Coalfields Ltd.; case only those proposals Coalfields Ltd.; of such a subsidiary would Coalfields Ltd., Central Mine need government approval Planning and Design Institute wherein the capital Limited) and Neyveli Lignite expenditure exceeds Rs. 500 Corporation Ltd. have been crore.
 - CIL has been granted Navaratna Northern Ltd.; Central accorded Miniratna Category-I

status. The case for enhancing the financial delegation to Singareni Collieries Company Limited (SCCL) on par with Miniratna-I companies has also just been cleared by the Government.

- 4 The issue of major This is agreed to. restructuring of CIL should be considered during the 12th Plan Period.
- 5 The environmental issue in The Government has issued new respect of coal projects Environment notification on should be taken up on 14.9.2006 as per which the priority consideration by proposals of coal mining the Government. projects are being processed for environmental clearance.
- 6 Planned imports of coal Imports are planned by Power need to be encouraged. Sector every year in advance keeping in view the requirement. CIL is also contemplating to import coal.
- 7 Increasing proportion of E-auction of coal has already all domestic coal that is been started. not earmarked for Power Sector be brought into the E-auction market over the next 2 to 3 years.
- 8 The current system of The new coal distribution policy linkages feeding the power of Government provides for long sector may be replaced with term fuel supply and transport formal long term Fuel agreements that include Supply and Transport railways. Agreements that include the Railways.
- 9 All possible legal measures On the basis of regular review should be evolved to cancel of the progress of captive the licenses issued earlier blocks, de-allocation of some if the allottee has not coal blocks has been done. taken adequate steps to Regular monitoring is being done bring the allotted mines to to review the progress production or in setting up periodically. the end use units.
- market realities. The of the Planning Commission for the pricing of coal for the Committee is awaited. power generation since it consumes 80% of the domestic production and the quality of coal it consumes is not easily saleable to the steel and cement sectors.

10 Coal price would need to be The issue of coal pricing is regulated in light of the being looked into by a Committee regulation of coal price evolving guiding principles to has to be differentiating fix coal prices. The report of

11 Promotion of underground Action has been initiated by CIL mining to enhance the level of production from underground mining mines from around 44 million tonnes achieved in 2006-07 to about 67 million tonnes by 2011-12 mainly by adopting mechanisation of operations, introduction of continuous miner technology and longwall technology. The additional investment has been estimated at Rs. 5185.59 crores for attaining this production level. CIL has also identified 7 blocks which can be developed into mega mine (more than 2 million tonnes production per annum) with state of the art consultancy and technology with foreign expertise.

Improve production and Action has been initiated to productivity of men & improve productivity of heavy machinery with focus on earth moving machinery (HEMM) in technology up gradation opencast mines mainly by increasing the number of hours of operation and awarding maintenance and repair contracts, streamlining the replacement of old equipment, and deployment of large size equipment. In underground mines, improvement in productivity is being addressed through mechanized coal loading operations adopting side discharge loaders, load haul dumpers, conveyor belts etc. and introduction of continuous miner technology and longwall technology wherever it is feasible. Shortwall technology on experimental basis has also been introduced. Adoption of Highwall technology is also envisaged in some of the opencast mines.

- 13 There is need to have A department has already been permanent cell for created at Coal India and also technology evaluation and at CMPDIL for adoption of new monitoring and improving technology. CMPDIL as the the systematic operating planning wing of Coal India procedures for modern new provides the initial inputs for equipment procurement (in adoption of new technology. CIL).
- 14 Switch over to Gross Towards migration from UHV Calorific Value (GCV) based (Useful Heat Value) to GCV pricing and grading of coal (Gross Calorific Value) for pricing of domestic coal in India as a first step it has been decided to reduce the bandwidth of current UHV grades in coal limiting them to 300 kilo calories. It is being started on a trial basis from dedicated coal mines to NTPC Power Houses where automatic sampling arrangements are available at both ends.

Government has already taken a

Promote coal washing policy decision to encourage use of washed coal by permitting private entrepreneurs to set up washeries on coal company's land. CIL has also taken a decision to supply washed coal to power sector by setting up new washeries on Build Own Maintain (BOM) basis and funding will be made by CIL. Additional washing capacity of about 140 million tonnes per year would be created during next five years.

16 Promotion of cutting edge Government has already permitted technologies like CBM operations on commercial Underground Coal lines and 26 blocks have been Gasification (UCG),Coal allotted to various
Bed Methane (CBM), Coal entrepreneurs.Directorate Mine Methane (CMM), Coal to General of Hydrocarbons (DGH) Liquid (CTL) etc under Ministry of Petroleum & Natural Gas (MoP&NG) regulates the CBM operations. For CMM, coal companies are taking action to extract methane gas from the existing mines and a demonstration project association with United Nations Development Programme (UNDP) / Global Environmental Fund (GEF) is under implementation in one of the mines of Bharat Coking Coal Ltd. (BCCL). Government has recently recognized UCG, CTL as one of the permitted end uses

17 Although India is not under Action already initiated any obligation under Kyoto adopting clean coal Protocol to reduce technologies. CIL has committed emissions, it is to sell processed coal to all recommended that India its consumers. should assume their role of $\;$ Government has given lot of a responsible user of coal $\;$ stress for the extraction of taking every effort to coal bed methane which would reduce the emission level eventually reduce emission from of coal as well as its burning coal. consumption.

differentiated from initiated action and have contract labour employment. included clauses in the differentiated from extract more work and pay less to unskilled and semi have generated training skilled labour. In fact, it programmes for becomes relevant and of its own workmen. inevitable in tasks, which call for specialized skills.

under the captive mining policy.

18 Outsourcing should be CIL and its subsidiaries have It is not a method to tenders/contracts to remove exploitation of labour and also programmes for uplifting skills

19 Setting up of a Coal Action initiated for creating a Governance & Regulation Coal Regulatory Authority. Draft authority (CGRA) to co- Note for Cabinet Committee on ordinate and attend to all Economic Affairs (CCEA) being Note for Cabinet Committee on issues relevant for finalized for Inter Ministerial development of coal consultation. resources, regulation of

coal price (wherever necessary), and nurturing level playing field between the entrenched large public sector coal companies and the emerging small coal companies in the State public sector and the captive mining sector.

20 Ensure proper mine closure Draft guidelines for mine and restoration of mined closure, under finalization in out areas. The Coal the Ministry of Coal would be Regulatory Authority should implemented by the Coal be given the responsibility Controller till the Coal to monitor the restoration Regulatory Authority is put in work. A fee of Rs.10 per place. tonne of coal mined as Minerestoration levy should be collected annually and release as grants on for such work.

21 Coal R&D fund should be The creation of R&D fund is created whereby half of one agreed to.It is preferable percent of the turnover of that the proposed fund should be all coal companies in the kept available with the industry public and private sectors instead of the Coal Regulatory is deposited. CGRA could Authority.In the present manage the funds.

system the R&D activities are identified, monitored and funded through a Standing Scientific Research Committee (SSRC), which is chaired by Secretary (Coal).

There are some other recommendations that require wider consultations for which action /deliberation has been initiated.

- (c): The following major benefits are likely to accrue:
- i) Bridging the demand-supply gap in coal in the short, medium and long-term;
- ii) Improvement of productivity of men and machinery;
- iii) Research and development and introduction of cutting edge technology;
- iv) Improve Regulation and governance in the coal sector including coal pricing and Trade.